

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1349 Dated: 03/01/2019

It is hereby notified that vide High Court Order dated .12.2018

Mr. Rishabh Dev Slathia
S/O Kameshwar Singh
R/O Village/Panchyat Gurha Salathia, Tehsil Vijaypur, Distt. Samba

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-765/2018 in the roll of Advocate maintained by this Registry.

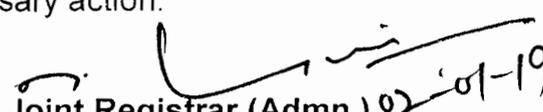
The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Joint Registrar (Admn.)

No: 50859-64/2.P Dated: 03/01/2019

Copy forwarded to the:

1. Principal District & Sessions Judge, **Samba**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association, **Samba**
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Rishabh Dev Slathia, Advocate**
.....for information and necessary action.


Joint Registrar (Admn.)